

No.L-11025/05/2013-Jus
Government of India
Ministry of Law and Justice
(Department of Justice)

Jaisalmer House, Mansingh Road,
New Delhi, the 10th October, 2013.

To

The Chief Secretaries,
All State Govts./UT of Delhi and Chandigarh,

Subject: Payment of Dearness Allowance to the Judges of Supreme Court and High Courts.

Sir,

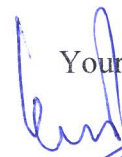
I am directed to refer to this Department's letter of even number dated 15th May, 2013 on the above subject and to say that the Ministry of Finance, Department of Expenditure, vide O.M. No.1-8/2013-E.II(B) dated 25.09.2013 (copy enclosed) has revised the rates of Dearness Allowance (D.A.) payable to Central Government employees w.e.f.1st July, 2013. As per the revised rates the Central Govt. employees are entitled to Dearness Allowance @ 90% (revised from 80% to 90%).

2. The revised rates of Dearness Allowance are also admissible to the Members of All India Services by virtue of the provisions contained in Rule 3 of the All India Service (D.A) Rules, 1972.

3. By virtue of the provisions contained in Rule 2 of High Court Judges Rules, 1956 and Rule 6 of the Supreme Court Judges Rules, 1959, the Judges of the High Courts and Supreme Court are also entitled to the revised rates of Dearness Allowance w.e.f.01.07.2013 at the same rates (90%) as are admissible to the members of All India Service. The admissibility of Dearness Allowance would be subject to other conditions as stipulated by D/o. Expenditure's above-mentioned O.M.

4. This issues with the concurrence of Integrated Finance Division vide Dy. No.1484/Dir.(F)/13 dated 8th October, 2013.

Yours faithfully,



(Y.M. Pande)

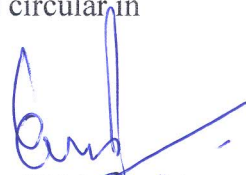
Deputy Secretary to the Government of India
Tel: 23072135.

Copy forwarded for information and necessary action to:

1. The Secretary General, Supreme Court of India, New Delhi.
2. The Registrar Generals, all High Courts.
3. The Pay and Accounts Office, Supreme Court of India, New Delhi.
4. The Pay and Accounts Office, No. XIV, Fire Station Building, Shanker Road, New Delhi.
5. Accountant Generals of all States.

(Y. M. PANDE)
Deputy Secretary
Deptt. of Justice/MHA
Govt. of India, New Delhi

6. The O/o C&AG, Bahadur Shah Zafar Marg, New Delhi.
7. The Central Administrative Tribunal, 61/35, Copernicus Marg, New Delhi.
8. The Registrar, Krishna Water Disputes Tribunal, Trikoot-I, 3rd Floor, Bhikaji Cama Place, New Delhi-110 066.
9. Director (Fin.), M/o Law & Justice, Shastri Bhavan, New Delhi.
10. Shri Patnaik, Consultant, JR Desk- with the request to upload the above circular in the website of this Department.
11. Guard file.



(Y.M. Pande)

Deputy Secretary to the Government of India

(Y. M. PANDE)
Deputy Secretary
Deptt. of Justice/MHA
Govt. of India, New Delhi

